

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)**

**SHRI JYOTI KUMAR TRIPATHI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/6/KOB/2024
SECTION	SEC 271 (a), 272 (1) (a) C/ACT.
NAME OF PARTIES	TRANSDOT PRIVATE LIMITED V/S REGISTRAR OF COMPANIES.
PETITIONERS ADVOCATE/ PROFESSIONAL	ARTIS LAW HOUSE
RESPONDENTS ADVOCATE/ PROFESSIONAL	ROC

30 April 2024

O R D E R

CP(C/ACT)/6/KOB/2024

Learned Counsel, Mr. Bijoy Pulipra appears on behalf of the Petitioner through virtual mode. Learned ARoC, Ms. Bindu Vergis appears through virtual mode.

As pointed out by the Registrar of Companies in his report dated 04.04.2024, there are tangible assets to the tune of Rs. 47,456.94/-. The addresses and locations of the tangible assets should be made available by the Applicant. The report of the RoC further states that there is Inventory to the tune of Rs. 90,21,297.00/-. The Petitioner is directed to place on record of this bench the location of these inventory items and the addresses of the trade receivables to the tune of Rs. 34,58,040.53/- by way of an affidavit at least 2 days before the next date fixed for hearing.

List this matter for further consideration on **13.06.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**JYOTI KUMAR TRIPATHI
MEMBER (JUDICIAL)**